[28 July, 2003]

RAJYA SABHA

India and State/Union Territories	Percentage Decadal Growth
	1991-2001
Manipur	30.02
Mizoram	29.18
Tripura	15.74
Meghalaya	29.94
Assam	18.85
West Bengal	17.84
Jharkhand	23.19
Orissa	15.94
Chhattisgarh	18.06
Madhya Pradesh	24.34
Gujarat	22.48
Daman & Diu	55.59
Dadra & Nagar Haveli	59.20
Maharashtra	22.57
Andhra Pradesh	13.86
Karnataka	17.25
Goa	14.89
Lakshadweep	17.19
Kerala	9.42
Tamil Nadu	11.19
Pondicherry	20 56
Andaman & Nicobar	26.94

Source: Office of the Registrar General India, Census of India 2001 (Provisional Totals)

Indiscipline in AIIMS

†759. SHRIMATI MAYA SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that some senior doctors of All India Institute of Medical Sciences have been suspended due to charges of indiscipline; and

[†]Original notice of the question was received in Hindi.

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(b) if so, the details thereof indicating the specific charges against them?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA): (a) and (b) No, Sir. However, the service of three faculty members have been terminated under CCS (CCA) Rules, 1965 as these faculty members had overstayed the permissible period for foreign assignment.

Medical Colleges

760. MISS MABEL REBELLO: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of medical colleges in the country, State-wise;

(b) the strength of students in these medical colleges;

(C) the new medical colleges being proposed to be set up during the next five years, State-wise and year-wise;

(d) whether medical colleges have experienced and adequate staff; and

(e) if not, the reasons therefor and how this shortage would be met?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA): (a) to (e) Information is given in the Statement at *(See below)*. The Central Government has no such proposal. However, Government is permitting establishment of new medical colleges under the provision of Indian Medical Council Act and the Regulations made thereunder. Those who fulfil the criteria prescribed in the Regulations can apply to the Central Government for permission to establish new medical college. This is an ongoing process. The Medical Council of India who is responsible to maintain the standards of medical education in the country, satisfy themselves about the availability of infrastructural facilities including availability of qualified teaching staff before making recommendations to the Central Government for grant of permission for admission of students and for recognition of the college for award of MBBS degree by the respective affiliating university.

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